# CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

## O.A. 1322 of 1997

Date of Order: 19-01-98.

#### SINGLE BENCH

Present: Hon'ble Mr.Justice S.N. Mallick, Vice-Chairman.

D. KALI PROSAD RAO

\_VS\_

UNION OF INDIA & ORS.

For the petitioner: Mr.B.Sarkar, counsel. For the respondents: Mr.P.Chatterjee, counsel.

Heard on: 19-01-98.

#### ORDER

### S.N. Mallick. V.C.

Division Bench is not sitting to-day.

Ld.counsel appearing for the petitioner submits that he has instructions from his client not to proceed with this application as his grievances have p already been removed by the respondents and as such, the petition has become infructuous. The written instruction filed-to-day be kept with the record.

Application is rejected for being "withdrawn".

No order as to costs.

(S.N.Mallick) Vice-Chairman.